

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

IB-103(PB)/2017

IN THE MATTER OF:

M/s Vertex Chemicals APPLICANT / PETITIONER
Vs
M/s Mohan Protenics Ltd. RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.08.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

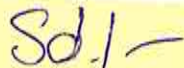
For the APPLICANT / PETITIONER :-


For the Corporate Debtor :- Mr. Abhishek Kumar, Advocate

ORDER

Learned Insolvency Resolution Professional is ^{Present} and represents that the initial report of the IRP has been filed. Let the report be placed before the Learned Registrar for appraisal of the contents and if any directions ^{are} sought therein, let it be placed before the Hon'ble Principal Bench for necessary orders.

Post the matter before the Learned Registrar on 28th August 2017 for the said purpose.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)